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CONVENTION
ON THE
INTERNATIONAL RIGHT OF CORRECTION



UNITED NATIONS

1961

CONVENTION ON THE INTERNATIONAL RIGHT OF CORRECTION

PREAMBLE

The Contracting States,

Desiring to implement the right of their peoples to be fully and reliably informed,

Desiring to improve understanding between their peoples through the free flow of information and opinion,

Desiring thereby to protect mankind from the scourge of war, to prevent the recurrence of aggression from any source, and to combat all propaganda which is either designed or likely to provoke or encourage any threat to the peace, breach of the peace, or act of aggression,

Considering the danger to the maintenance of friendly relations between peoples and to the preservation of peace, arising from the publication of inaccurate reports,

Considering that at its second regular session the General Assembly of the United Nations recommended the adoption of measures designed to combat the dissemination of false or distorted reports likely to injure friendly relations between States,

Considering, however, that it is not at present practicable to institute, on the international level, a procedure for verifying the accuracy of a report which might lead to the imposition of penalties for the publication of false or distorted reports,

Considering, moreover, that to prevent the publication of reports of this nature or to reduce their pernicious effects, it is above all necessary to promote a wide circulation of news and to heighten the sense of responsibility of those regularly engaged in the dissemination of news,

Considering that an effective means to these ends is to give States directly affected by a report, which they consider false or distorted and which is disseminated by an information

agency, the possibility of securing commensurate publicity for their corrections,

Considering that the legislation of certain States does not provide for a right of correction of which foreign governments may avail themselves, and that it is therefore desirable to institute such a right on the international level, and

Having resolved to conclude a Convention for these purposes,

Have agreed as follows:

ARTICLE I

For the purposes of the present Convention:

1. "News dispatch" means news material transmitted in writing or by means of telecommunications, in the form customarily employed by information agencies in transmitting such news material, before publication, to newspapers, news periodicals and broadcasting organizations.

2. "Information agency" means a Press, broadcasting, film, television or facsimile organization, public or private, regularly engaged in the collection and dissemination of news material, created and organized under the laws and regulations of the Contracting State in which the central organization is domiciled and which, in each Contracting State where it operates, functions under the laws and regulations of that State.

3. "Correspondent" means a national of a Contracting State or an individual employed by an information agency of a Contracting State, who in either case is regularly engaged in the collection and the reporting of news material, and who when outside his State is identified as a correspondent by a valid passport or by a similar document internationally acceptable.

ARTICLE II

1. Recognizing that the professional responsibility of correspondents and information agencies requires them to report facts without discrimination and in their proper context and thereby to promote respect for human rights and fundamental freedoms, to further international understanding and cooperation and to contribute to the maintenance of international peace and security,

Considering also that, as a matter of professional ethics, all correspondents and information agencies should, in the case of news dispatches transmitted or published by them and which have been demonstrated to be false or distorted, follow the customary practice of transmitting through the same channels, or of publishing, corrections of such dispatches,

The Contracting States agree that in cases where a Contracting State contends that a news dispatch capable of injuring its relations with other States or its national prestige or dignity transmitted from one country to another by correspondents or information agencies of a Contracting or non-contracting State and published or disseminated abroad is false or distorted, it may submit its version of the facts (hereinafter called "communiqué") to the Contracting States within whose territories such dispatch has been published or disseminated. A copy of the communiqué shall be forwarded at the same time to the correspondent or information agency concerned to enable that correspondent or information agency to correct the news dispatch in question.

2. A communiqué may be issued only with respect to news dispatches and must be without comment or expression of opinion. It should not be longer than is necessary to correct the alleged inaccuracy or distortion and must be accompanied by a verbatim text of the dispatch as published or disseminated, and by evidence that the dispatch has been trans-

mitted from abroad by a correspondent or an information agency.

ARTICLE III

1. With the least possible delay and in any case not later than five clear days from the date of receiving a communiqué transmitted in accordance with provisions of article II, a Contracting State, whatever be its opinion concerning the facts in question, shall:

(a) Release the communiqué to the correspondents and information agencies operating in its territory through the channels customarily used for the release of news concerning international affairs for publication; and

(b) Transmit the communiqué to the headquarters of the information agency whose correspondent was responsible for originating the dispatch in question, if such headquarters are within its territory.

2. In the event that a Contracting State does not discharge its obligation under this article with respect to the communiqué of another Contracting State, the latter may accord, on the basis of reciprocity, similar treatment to a communiqué thereafter submitted to it by the defaulting State.

ARTICLE IV

1. If any of the Contracting States to which a communiqué has been transmitted in accordance with article II fails to fulfil, within the prescribed time-limit, the obligations laid down in article III, the Contracting State exercising the right of correction may submit the said communiqué, together with a verbatim text of the dispatch as published or disseminated, to the Secretary-General of the United Nations and shall at the same time notify the State complained against that it is doing so. The latter State may, within five clear days after receiving such notice, submit

its comments to the Secretary-General, which shall relate only to the allegation that it has not discharged its obligations under article III.

2. The Secretary-General shall in any event within ten clear days after receiving the communiqué, give appropriate publicity through the information channels at his disposal to the communiqué, together with the dispatch and the comments, if any, submitted to him by the State complained against.

ARTICLE V

Any dispute between any two or more Contracting States concerning the interpretation or application of the present Convention which is not settled by negotiations shall be referred to the International Court of Justice for decision unless the Contracting States agree to another mode of settlement.

ARTICLE VI

1. The present Convention shall be open for signature to all States Members of the United Nations, to every State invited to the United Nations Conference on Freedom of Information held at Geneva in 1948, and to every other State which the General Assembly may, by resolution, declare to be eligible.

2. The present Convention shall be ratified by the States signatory hereto in conformity with their respective constitutional processes. The instruments of ratification shall be deposited with the Secretary-General of the United Nations.

ARTICLE VII

1. The present Convention shall be open for accession to the States referred to in article VI (1).

2. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

ARTICLE VIII

When any six of the States referred to in article VI (1) have deposited their instruments of ratification or accession, the present Convention shall come into force among them on the thirtieth day after the date of the deposit of the sixth instrument of ratification or accession. It shall come into force for each State which ratifies or accedes after that date on the thirtieth day after the deposit of its instrument of ratification or accession.

ARTICLE IX

The provisions of the present Convention shall extend to or be applicable equally to a contracting metropolitan State and to all the territories, be they Non-Self-Governing, Trust or Colonial Territories, which are being administered or governed by such metropolitan State.

ARTICLE X

Any Contracting State may denounce the present Convention by notification to the Secretary-General of the United Nations. Denunciation shall take effect six months after the date of receipt of the notification by the Secretary-General.

ARTICLE XI

The present Convention shall cease to be in force as from the date when the denunciation which reduces the number of parties to less than six becomes effective.

ARTICLE XII

1. A request for the revision of the present Convention may be made at any time by any Contracting State by means of a notification to the Secretary-General of the United Nations.

2. The General Assembly shall decide upon the steps, if any, to be taken in respect of such request.

ARTICLE XIII

The Secretary-General of the United Nations shall notify the States referred to in article VI (1) of the following:

(a) Signatures, ratifications and accessions received in accordance with articles VI and VII;

(b) The date upon which the present Convention comes into force in accordance with article VIII;

(c) Denunciations received in accordance with article X;

(d) Abrogation in accordance with article XI;

(e) Notifications received in accordance with article XII.

ARTICLE XIV

1. The present Convention, of which the Chinese, English, French, Russian and Spanish texts shall be equally authentic, shall be deposited in the archives of the United Nations.

2. The Secretary-General of the United Nations shall transmit a certified copy to each State referred to in article VI (1).

3. The present Convention shall be registered with the Secretariat of the United Nations on the date of its coming into force.

IN FAITH WHEREOF the undersigned, being duly authorized thereto by their respective Governments, have signed the present Convention, opened for signature at New York, on the thirty-first day of March, one thousand nine hundred and fifty-three.

CONVENTION
RELATIVE AU
DROIT INTERNATIONAL DE RECTIFICATION



NATIONS UNIES

1961

CONVENTION RELATIVE AU DROIT INTERNATIONAL DE RECTIFICATION

PRÉAMBULE

Les Etats contractants,

Désireux de rendre effectif le droit que possèdent leurs peuples d'être informés d'une manière complète et loyale,

Désireux d'améliorer la compréhension mutuelle entre leurs peuples par le libre échange des informations et des opinions,

Désireux par là de protéger l'humanité contre le fléau de la guerre, d'empêcher le retour de toute agression d'où qu'elle vienne, et de lutter contre toute propagande qui aurait pour objet ou qui risquerait de provoquer ou d'encourager une menace à la paix, une rupture de la paix ou un acte d'agression,

Considérant le danger que présente pour le maintien des relations amicales entre les peuples et la sauvegarde de la paix la publication d'informations inexactes,

Considérant que, lors de sa deuxième session ordinaire, l'Assemblée générale des Nations Unies a recommandé l'adoption de mesures ayant pour objet de lutter contre la diffusion d'informations fausses ou déformées qui sont de nature à nuire aux relations amicales entre Etats,

Considérant toutefois qu'il n'est pas possible actuellement d'instituer sur le plan international une procédure de contrôle de l'exactitude des informations qui puisse avoir pour résultat la répression pénale de la publication d'informations fausses ou déformées,

Considérant au surplus que, pour prévenir la publication d'informations de cette nature ou pour en atténuer les effets pernicioeux, il est avant tout nécessaire de favoriser l'ample diffusion des nouvelles et d'aviver le sens de la responsabilité de ceux qui ont pour profession de les répandre,

Considérant qu'un moyen efficace d'y parvenir consiste à donner aux Etats directement affectés par une information, qu'ils estiment fausse ou déformée et qui est répandue par une entreprise d'information, la possibilité d'assurer à leurs rectifications une publicité appropriée,

Considérant que la législation de certains Etats ne prévoit pas de droit de rectification dont puissent se prévaloir les gouvernements étrangers et qu'il est donc souhaitable d'instituer un tel droit sur le plan international, et

Ayant décidé de conclure une convention à cet effet,

Sont convenus des dispositions suivantes:

ARTICLE PREMIER

Aux fins de la présente Convention:

1. L'expression "dépêche d'information" s'applique à tout document d'information transmis par écrit ou par voie de télécommunications, sous la forme habituellement employée par des entreprises d'information pour transmettre de tels documents, avant leur publication, aux journaux, aux périodiques et aux organisations d'émissions radiophoniques.

2. L'expression "entreprise d'information" s'applique à toute entreprise de presse, de radiodiffusion, de cinématographie, de télévision ou de téléphotocopie, publique ou privée, dont l'activité régulière consiste à recueillir et répandre des documents d'information, créée et organisée dans le cadre des lois et règlements de l'Etat contractant sur le territoire duquel se trouve le siège central de l'entreprise, et qui fonctionne dans le cadre des lois et règlements de l'Etat contractant sur le territoire duquel elle exerce son activité.

3. Le mot "correspondant" s'applique à tout ressortissant d'un Etat contractant ou à

toute personne employée par une entreprise d'information d'un Etat contractant qui, dans l'un ou l'autre cas, a pour profession de recueillir et de répandre des documents d'information, et qui, lorsqu'il se trouve à l'étranger, est identifié comme correspondant, soit par un passeport régulier, soit par un document analogue ayant une valeur internationale reconnue.

ARTICLE II

1. Reconnaissant que la responsabilité professionnelle des correspondants et des entreprises d'information leur impose de faire connaître les faits sans discrimination et sans les séparer des circonstances qui les expliquent, et ainsi d'encourager le respect des droits de l'homme et des libertés fondamentales, de favoriser la compréhension et la coopération entre les nations et de contribuer au maintien de la paix et de la sécurité internationales,

Considérant également que, pour des raisons d'honnêteté professionnelle, tous les correspondants et les entreprises d'information devraient, dans le cas où des dépêches d'information qu'ils ont transmises ou publiées ont été démontrées fausses ou déformées, suivre l'usage normal et transmettre par les mêmes voies, ou publier, la rectification de ces dépêches,

Les Etats contractants sont convenus que, dans le cas où un Etat contractant prétendrait fausse ou déformée une dépêche d'information susceptible de nuire à ses relations avec d'autres Etats, à son prestige ou à sa dignité nationale, transmise d'un pays à un autre par des correspondants, ou des entreprises d'information d'un Etat, contractant ou non, et publiée ou diffusée à l'étranger, il pourra soumettre sa version des faits (désignée ci-après sous le nom de "communiqué") aux Etats contractants sur le territoire desquels cette dépêche a été publiée ou diffusée. Un exemplaire du communiqué sera envoyé en même

temps à l'entreprise d'information ou au correspondant intéressé pour mettre ce correspondant ou cette entreprise d'information en mesure de rectifier la dépêche d'information en question.

2. Seules les dépêches d'information peuvent donner lieu à un communiqué. Celui-ci ne devra comprendre ni commentaires, ni expression d'opinion. Il ne devra pas être plus long qu'il n'est nécessaire pour rectifier l'inexactitude ou la déformation qui aurait été commise; il sera accompagné du texte intégral de la dépêche telle qu'elle a été publiée ou diffusée et de la preuve qu'elle a été transmise de l'étranger par un correspondant ou par une entreprise d'information.

ARTICLE III

1. Dans le plus court délai possible et en tout cas dans les cinq jours francs qui suivront la date de réception d'un communiqué transmis conformément aux dispositions de l'article II, l'Etat contractant, quel que soit son point de vue au sujet des faits en cause, devra:

a) Remettre ce communiqué aux correspondants et aux entreprises d'information exerçant leur activité sur son territoire par les voies qu'il utilise habituellement pour la transmission des informations concernant les affaires internationales en vue de leur publication; et

b) Transmettre le communiqué au siège de l'entreprise d'information dont le correspondant est responsable de l'envoi de la dépêche en question, si le siège en est situé sur son territoire.

2. Au cas où un Etat contractant ne s'acquitterait pas des obligations qui lui incombent en vertu du présent article à l'égard d'un communiqué émanant d'un autre Etat contractant, il sera loisible à ce dernier Etat d'observer, à titre de réciprocité, la même attitude à l'égard d'un communiqué que lui

soumettrait par la suite l'Etat qui a manqué à ses engagements.

ARTICLE IV

1. Si l'un des Etats contractants auxquels un communiqué a été transmis conformément à l'article II ne s'acquitte pas, dans les délais prescrits, des obligations prévues à l'article III, l'Etat contractant qui exerce le droit de rectification pourra soumettre au Secrétaire général de l'Organisation des Nations Unies ledit communiqué, accompagné du texte intégral de la dépêche telle qu'elle a été publiée ou diffusée; en même temps, il portera sa démarche à la connaissance de l'Etat objet de sa plainte. Ce dernier pourra, dans les cinq jours francs qui suivront la date de réception de cette notification, présenter au Secrétaire général ses observations qui devront se rapporter exclusivement à l'allégation selon laquelle il ne se serait pas acquitté des obligations qui lui incombent en vertu de l'article III.

2. Le Secrétaire général devra en tout cas, dans les dix jours francs qui suivront la date de réception du communiqué, donner la publicité appropriée, par les moyens dont il dispose, au communiqué, accompagné de la dépêche, ainsi que des observations éventuellement soumises par l'Etat objet de la plainte.

ARTICLE V

Tout différend entre deux ou plusieurs Etats contractants touchant l'interprétation ou l'application de la présente Convention qui ne sera pas réglé par voie de négociations sera porté devant la Cour internationale de Justice pour être tranché par elle, à moins que les Etats contractants intéressés ne conviennent d'un autre mode de règlement.

ARTICLE VI

1. La présente Convention sera ouverte à la signature de tous les Etats Membres de l'Organisation des Nations Unies, de tout Etat

invité à la Conférence des Nations Unies sur la liberté de l'information, tenue à Genève en 1948, ainsi que de tout autre Etat désigné à cet effet par une résolution de l'Assemblée générale.

2. Elle sera ratifiée par les Etats signataires conformément à leur procédure constitutionnelle respective. Les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE VII

1. Les Etats mentionnés au paragraphe 1 de l'article VI pourront adhérer à la présente Convention.

2. L'adhésion se fera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE VIII

Lorsque six des Etats mentionnés au paragraphe 1 de l'article VI auront déposé leurs instruments de ratification ou d'adhésion, la présente Convention entrera en vigueur entre eux trente jours après la date du dépôt du sixième instrument de ratification ou d'adhésion. Pour chacun des Etats qui la ratifieront ou y adhéreront ultérieurement, elle entrera en vigueur trente jours après le dépôt, par cet Etat, de son instrument de ratification ou d'adhésion.

ARTICLE IX

Les dispositions de la présente Convention s'étendront ou seront applicables également au territoire métropolitain d'un Etat contractant et à tous les territoires, qu'ils soient ou non autonomes, sous tutelle ou coloniaux, qu'administre ou gouverne cet Etat.

ARTICLE X

Tout Etat contractant peut dénoncer la présente Convention par une notification adressée au Secrétaire général de l'Organisation des Nations Unies. La dénonciation portera effet

six mois après la date à laquelle le Secrétaire général en aura reçu notification.

ARTICLE XI

La présente Convention cessera d'être en vigueur à partir de la date à laquelle aura pris effet la dénonciation qui ramène à moins de six le nombre des parties.

ARTICLE XII

1. Tout Etat contractant pourra formuler à tout moment une demande de revision de la présente Convention, par voie de notification adressée au Secrétaire général de l'Organisation des Nations Unies.

2. L'Assemblée générale déterminera les mesures à prendre, le cas échéant, à la suite de cette demande.

ARTICLE XIII

Le Secrétaire général de l'Organisation des Nations Unies notifiera aux Etats mentionnés au paragraphe 1 de l'article VI:

a) Les signatures, ratifications et adhésions qui lui ont été adressées en vertu des articles VI et VII;

b) La date à laquelle la présente Convention entrera en vigueur en vertu de l'article VIII;

c) Les dénonciations qui lui ont été adressées en vertu de l'article X;

d) L'abrogation prévue à l'article XI;

e) Les notifications qui lui ont été adressées en vertu de l'article XII.

ARTICLE XIV

1. La présente Convention, dont les textes en langues anglaise, chinoise, espagnole, française et russe feront également foi, sera déposée dans les archives de l'Organisation des Nations Unies.

2. Le Secrétaire général de l'Organisation des Nations Unies en adressera copie conforme aux Etats mentionnés au paragraphe 1 de l'article VI.

3. La présente Convention sera enregistrée au Secrétariat de l'Organisation des Nations Unies à la date de son entrée en vigueur.

EN FOI DE QUOI, les soussignés, dûment autorisés par leurs Gouvernements respectifs, ont signé la présente Convention, qui a été ouverte à la signature à New-York, le trente et un mars mil neuf cent cinquante-trois.

國際更正權公約



聯合國

1961

國際更正權公約

序言

締約國

切望實施其本國人民獲享充分及翔實報導之權利，

切望藉新聞及言論之自由流通，促進其各國人民間之了解，

切望藉此保障人類免罹戰禍，防止侵略自任何方面復起，並對抗旨在或足以煽動或鼓勵任何威脅和平、破壞和平或侵略行為之一切宣傳，

鑒於不實消息之發表，足以危及各國人民間友好關係之維持及和平之保衛，

鑒於聯合國大會曾於其第二屆常會中建議採取措施，以對抗足以中傷國際友好關係之虛構或歪曲之消息之傳播，

惟鑒於制訂一項國際間施行之程序，以判定消息之是否正確，藉對虛構或歪曲消息之發表，施以處罰，此事目前尚無由實行，

且鑒於欲防止此種消息之發表或減少其流弊，首須促進新聞之廣大傳流，以及提高經常從事於新聞傳播人員之責任心，

鑒於達此目的之有效辦法為：凡某一新聞社傳播一項消息，經直接受其影響之國家認為虛構或歪曲時，其所為更正，應予以同等公布之機會。

鑒於若干國家之法律，對於可供外國政府利用之更正權，並無明文規定，故允宜於國際間創設此種權利，

並經議決為此目的訂立公約，

爰議定如下：

第一條

於本公約規定之適用範圍內：

一、稱“新聞稿”者，謂以書面或電信傳遞之新聞資料，以新聞社所習用之形式於發表前傳遞至各報紙、新聞、雜誌及廣播機構者。

二、稱“新聞社”者，謂經常從事於新聞資料之蒐集與傳播之一切公營私營新聞紙、廣播、電影、電視或影印機構，其設立與組織依照其總組織所在締約國之法律與規章，而其執行業務則依照其工作所在之各締約國之法律與規章者。

三、稱“通訊員”者，謂締約國之國民或締約國新聞社之受僱人，經常從事於新聞資料之蒐集與報導，且居留於本國境外時，持有有效之護照或國際間公認之類似文件，以證明其通訊員身份者。

第二條

一、締約國承認：通訊員與新聞社本於職業責任之要求，應就事實作正當之報導而不分軒輊，俾克促進對於人權與基本自由之尊重，增進國際了解與合作，並助成國際和平與安全之維持；

並認為：通訊員與新聞社本其職業道德，遇有原由其傳遞或發表之新聞稿而經證明為虛構或歪曲時，悉應依循通常慣例經由同樣途徑將此種新聞稿之更正，予以傳遞或發表；

爰同意：一締約國如認為經另一締約國或非締約國之通訊員或新聞社自一國傳至他國而發表或傳播於國外之新聞稿為虛構或歪曲足以妨害該國與其他國家間之邦交或損害其國家威信或尊嚴時，得向此種新聞稿發表或傳播所在領土之締約國提出其所知之事實（此後簡稱“公報”）。同時應將公報抄本一份送達有關通訊員或新聞社，以便該通訊員或新聞社更正該項新聞。

二、公報之發布以針對新聞稿為限，不得附具評論或意見。其文不應長於更正所稱之不確或歪曲所需之篇幅，並應檢送業經發表或傳播之新聞稿全部原文，以及關於該項新聞稿係由通訊員或新聞社自國外傳出之證據。

第三條

一. 締約國於收到依照第二條規定所遞送之公報後，不問其對有關事實之意見為何，應於最短可能期間（至遲於收到後五足日）：

(甲) 經由慣常發布國際新聞之途徑將公報發交在其領土內執行業務之通訊員與新聞社，予以發表；

(乙) 如負責發出該項新聞稿之通訊員，其所屬新聞社之總辦事處設於該締約國領土內時，將公報遞送該辦事處。

二. 如一締約國對他締約國所送公報未履行本條規定之義務時，該他締約國嗣後對此不踐約之締約國向其提送任何公報時，得據相互原則予以同樣待遇。

第四條

一. 如任何締約國於收到依照第二條規定所遞送之公報後，未於規定時限內履行第三條所規定之義務時，行使更正權之締約國得將其公報連同業經發表或傳流之新聞稿全文提送聯合國祕書長，同時應將此事通知其所指責之國家。該國得於收到此項通知後五足日內向祕書長提出意見，但以有關該國未履行第三條所規定義務之指責者為限。

二. 無論如何，祕書長應於收到公報十足日內，藉可資利用之報導途徑，將公報連同該項新聞稿及受指責國家所提出之意見（如有此項意見時），為適當之公布。

第五條

兩締約國或兩個以上之締約國間關於本公約之解釋或適用問題之爭端未能以磋商方式解決時，除各該締約國同意以其他方式謀求解決外，應交由國際法院裁決。

第六條

一. 本公約應聽由聯合國所有會員國，被邀參加一九四八年在日內瓦舉行之聯合國新聞自由會議之每一國家，以及大會以決議案宣告合格之其他每一國家，予以簽署。

二. 本公約應由簽署國各依其憲法程序批准之。批准書應送交聯合國祕書長存放。

第七條

一. 本公約應聽由第六條（一）所指之國家加入。

二. 加入應以加入書交由聯合國祕書長存放為之。

第八條

第六條（一）所指之國家如有六國已經交存其批准書或加入書，本公約應自第六份批准書或加入書交存後之第三十日起對該六國生效。嗣後批准或加入之每一國家，本公約應自其批准書或加入書交存後之第三十日起對之生效。

第九條

本公約各項規定應推行或同樣適用於締約國之本國及由該國管理或治理之一切領土，無論其為非自治領土、託管領土或殖民地。

第十條

任何締約國得通知聯合國祕書長宣告退出本公約。退約應於聯合國祕書長收到退約通知書六個月後生效。

第十一條

如因退約關係致本公約締約國少於六國時，本公約應自最後之退約通知生效之日起失效。

第十二條

一. 任何締約國得隨時通知聯合國祕書長請求修改本公約。

二. 對於該項請求所應採取之步驟，應由大會決定之。

第十三條

聯合國祕書長應將下列事項通知第六條

(一)所指之國家：

(甲)依照第六條及第七條規定所收到之簽署、批准書及加入書；

(乙)依照第八條規定本公約開始生效之日期；

(丙)依照第十條規定所收到之退約通知書；

(丁)依照第十一條規定本公約之廢止；

(戊)依照第十二條規定所收到之通知書。

第十四條

一。本公約應交存聯合國檔庫，其中、英、法、俄及西班牙文各本同一作準。

二。聯合國祕書長應將正式副本一份送交第六條(一)所指之每一國家。

三。本公約應於生效之日送由聯合國祕書處登記。

爲此，下列各代表兼其本國政府正式授予之權，謹簽字於自一九五三年三月三十一日起得由各國在紐約簽署之本公約，以昭信守。

**КОНВЕНЦИЯ
О
МЕЖДУНАРОДНОМ ПРАВЕ
ОПРОВЕРЖЕНИЯ**



ОБЪЕДИНЕННЫЕ НАЦИИ

1961

КОНВЕНЦИЯ О МЕЖДУНАРОДНОМ ПРАВЕ ОПРОВЕРЖЕНИЯ

ПРЕАМБУЛА

*Договаривающиеся государства,**

желая, чтобы их народы могли пользоваться своим правом на полное и объективное освещение,

желая улучшить взаимопонимание между народами путем свободного обмена информацией и мнениями,

желая этим самым охранить человечество от бедствий войны, предупредить повторение агрессии с чьей бы то ни было стороны и бороться со всякой пропагандой, которая имеет целью или может вызвать угрозу миру, нарушение мира или акт агрессии, или способствовать им,

принимая во внимание опасность для поддержания дружественных отношений между народами и для сохранения мира, которая вызывается опубликованием неверных сведений,

принимая во внимание, что Генеральная Ассамблея Организации Объединенных Наций на своей второй очередной сессии рекомендовала принять меры, направленные к борьбе против распространения ложных или искаженных сведений, могущих причинить вред дружественным взаимоотношениям между государствами,

принимая во внимание, однако, что в настоящее время представляется нецелесообразным устанавливать такой международный порядок проверки правильности сообщений, который мог бы повести к наложению наказаний за опубликование ложных или искаженных сведений,

принимая во внимание, кроме того, что для предотвращения опубликования сообщений такого рода или для уменьшения причиняемого ими вреда прежде всего необходимо способствовать широкому распространению информации и повысить чувство ответственности тех, кто регулярно занимается распространением информации,

принимая во внимание, что действительным способом достижения этого является предоставление государствам, которых непосредственно

касается какое-либо сообщение, распространяемое информационным агентством и признаваемое ими ложным или искаженным, возможности обеспечить соответственно широкое опубликование их опровержения,

принимая во внимание, что законодательство некоторых государств не предусматривает права опровержения, которым могут воспользоваться иностранные правительства, и что поэтому желательно установить такое право в международном масштабе, и

приняв решение заключить Конвенцию для этой цели,

согласимся о нижеследующем:

СТАТЬЯ I

В настоящей Конвенции:

1. Выражение «информационные сообщения» означает осведомительный материал, передаваемый письменно или при помощи электро-связи в той форме, которой обычно пользуются информационные агентства при передаче осведомительного материала в газеты, периодические издания и организациям по радиовещанию, до его опубликования.

2. Выражение «информационное агентство» означает любую организацию в области печати, радио, кино, телевидения или телефотграфии, правительственную или частную, регулярно занимающуюся сборанием и распространением осведомительного материала и созданную и организованную в соответствии с законами и постановлениями договаривающегося государства, на территории которого находится главное управление данной организации, и функционирующую в соответствии с законами и постановлениями каждого договаривающегося государства, на территории которого эта организация работает.

3. Выражение «корреспондент» означает гражданина одного из договаривающихся государств или иное лицо, которое состоит на службе информационного агентства одного из

договаривающихся государств, регулярно занимается собиранием и распространением осведомительного материала и, находясь за границей, имеет надлежащий паспорт или аналогичный международно признанный документ, устанавливающий, что он является корреспондентом.

СТАТЬЯ II

1. Признавая, что профессиональная ответственность корреспондентов и информационных агентств требует от них, чтобы они сообщали факты без дискриминации и в их надлежащей связи, поднимая тем самым уважение к правам человека и основным свободам, способствуя международному взаимопониманию и сотрудничеству и содействуя поддержанию международного мира и безопасности,

принимая также во внимание, что в соответствии с профессиональной этикой все корреспонденты и информационные агентства должны придерживаться обычной практики передачи в том же порядке или опубликования опровержений тех информационных сообщений, переданных или опубликованных ими, которые оказались ложными или искаженными,

договаривающиеся государства соглашаются, что в тех случаях, когда одно из договаривающихся государств утверждает, что информационные сообщения, могущие причинить вред его отношениям с другими государствами или его национальному престижу и достоинству, переданные из одной страны в другую корреспондентами или информационными агентствами другого договаривающегося государства или государства, не являющегося участником настоящей Конвенции, и опубликованные или распространенные вне его пределов, являются ложными или искаженными, оно имеет право представить свою версию фактов (именуемую далее «коммюнике») договаривающимся государствам, на территории которых такие сообщения были опубликованы или распространены. Копия этого коммюнике отправляется одновременно соответствующему корреспонденту или информационному агентству, для того чтобы дать этому корреспонденту или информационному агентству возможность исправить соответствующее информационное сообщение.

2. Такое коммюнике может быть выпущено только в отношении информационных сообщений и не должно содержать в себе каких-либо замечаний или выражения мнения. Оно не должно быть длиннее, чем это необходимо для исправления якобы допущенной неточности или искажения, и к этому коммюнике должен быть приложен дословный текст опубликованного или распространенного сообщения, а также доказательство того, что это сообщение было передано из-за границы корреспондентом или информационным агентством.

СТАТЬЯ III

1. В возможно короткий срок и во всяком случае в течение пяти суток со дня получения коммюнике, переданного в соответствии с постановлениями статьи II, договаривающееся государство, получившее такое коммюнике, должно, независимо от занятой им позиции в отношении фактов, о которых идет речь:

а) передать это коммюнике работающим на его территории корреспондентам и информационным агентствам в обычном порядке, установленном для передачи сообщений, касающихся международных вопросов, в целях их опубликования, и

б) препроводить указанное коммюнике главной конторе того информационного агентства, корреспондент которого ответствен за появление соответствующего сообщения, если эта главная контора находится в пределах его территории.

2. Если какое-либо из договаривающихся государств не выполняет принятого им на себя в силу настоящей статьи обязательства в отношении коммюнике, поступающего от другого договаривающегося государства, то последнее имеет право применить принцип взаимности и поступить таким же образом с каким-либо коммюнике, препровожденным ему впоследствии государством, которое нарушило свои обязательства.

СТАТЬЯ IV

1. Если какое-либо из договаривающихся государств, получившее такое коммюнике в соответствии со статьей II, не выполняет в установленный срок своего обязательства, предусмотренного в статье III, договаривающееся

государство, осуществляющее свое право опровержения, может представить означенное коммюнике Генеральному Секретарю Организации Объединенных Наций с приложением к нему дословного текста опубликованного или распространенного сообщения; одновременно оно должно уведомить об этом шаге государство, действия которого вызвали его жалобу. Это последнее может, не позднее пяти суток со дня получения означенного уведомления, представить свои соображения Генеральному Секретарю, причем эти соображения должны касаться исключительно обвинения в том, что это государство якобы не выполнило обязательств, возложенных на него статьей III.

2. Генеральный Секретарь, при всех обстоятельствах, должен надлежащим образом огласить это коммюнике, не позднее десяти суток со дня его получения, пользуясь находящимися в его распоряжении средствами информации, вместе с сообщением и соображениями, представленными ему государством, действия которого вызвали жалобу, если таковые были представлены.

СТАТЬЯ V

Всякое разногласие между любыми двумя или несколькими договаривающимися государствами относительно толкования или применения настоящей Конвенции, которое не удается устранить путем переговоров, передается на разрешение Международного Суда, если договаривающиеся государства не придут к соглашению о другом способе разрешения их разногласия.

СТАТЬЯ VI

1. Настоящая Конвенция открыта для подписания ее любым государством-членом Организации Объединенных Наций, любым государством, приглашенным на Конференцию Объединенных Наций по вопросу о свободе информации, состоявшуюся в Женеве в 1948 году, и любым другим государством, которое резолюцией Генеральной Ассамблеи будет объявлено имеющим на то право.

2. Настоящая Конвенция подлежит ратификации подписавшими ее государствами в порядке, предусматриваемом их основными законами. Ратификационные грамоты сдаются на хранение Генеральному Секретарю Организации Объединенных Наций.

СТАТЬЯ VII

1. Настоящая Конвенция открыта для присоединения со стороны указанных в пункте 1 статьи VI государств.

2. Присоединение совершается сдачей акта о присоединении на хранение Генеральному Секретарю Организации Объединенных Наций.

СТАТЬЯ VIII

Когда любые шесть из указанных в пункте 1 статьи VI государств сдадут на хранение свои ратификационные грамоты или акты о присоединении, настоящая Конвенция вступит в силу между ними на тридцатый день после сдачи на хранение шестой ратификационной грамоты или акта о присоединении. Она вступает в силу в отношении каждого государства, ратифицирующего Конвенцию или присоединяющегося к ней впоследствии, на тридцатый день после сдачи на хранение этим государством ратификационной грамоты или акта о присоединении.

СТАТЬЯ IX

Постановления настоящей Конвенции имеют одинаковое распространение и применение как на территории метрополии ставшего участником Конвенции государства, так и во всех управляемых им или подведомственных ему территориях, независимо от того, являются ли они самоуправляющимися, подопечными или колониальными.

СТАТЬЯ X

Каждое договаривающееся государство может денонсировать настоящую Конвенцию путем уведомления о том Генерального Секретаря Организации Объединенных Наций. Денонсация вступает в силу через шесть месяцев со дня получения Генеральным Секретарем Организации Объединенных Наций соответствующего уведомления.

СТАТЬЯ XI

Действие настоящей Конвенции прекращается со дня вступления в силу денонсации, после которой число сторон в Конвенции оказывается менее шести.

СТАТЬЯ XII

1. Любое договаривающееся государство может в любое время просить о пересмотре на-

стоящей Конвенции, уведомив об этом Генерального Секретаря Организации Объединенных Наций.

2. Генеральная Ассамблея решает вопрос о мерах, которые следует принять в отношении подобной просьбы, в случае если таковые необходимы.

СТАТЬЯ XIII

Генеральный Секретарь Организации Объединенных Наций уведомляет указанные в пункте 1 статьи VI государства:

а) об актах подписания, ратификации и присоединения, депонированных у него в соответствии со статьями VI и VII;

б) о дате вступления в силу настоящей Конвенции в соответствии со статьей VIII;

с) о денонсациях, полученных в соответствии со статьей X;

д) об аннулировании в соответствии со статьей XI;

е) об уведомлениях, полученных в соответствии со статьей XII.

СТАТЬЯ XIV

1. Настоящая Конвенция, английский, испанский, китайский, русский и французский тексты которой являются равно аутентичными, сдается на хранение в архив Организации Объединенных Наций.

2. Генеральный Секретарь Организации Объединенных Наций рассылает заверенные копии ее всем государствам, указанным в пункте 1 статьи VI.

3. Настоящая Конвенция регистрируется в Секретариате Организации Объединенных Наций в день вступления ее в силу.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом уполномоченные соответствующими правительствами, подписали настоящую Конвенцию, открытую для подписания в Нью-Йорке, тридцать первого марта тысяча девятьсот пятьдесят третьего года.

CONVENCION
SOBRE EL
DERECHO INTERNACIONAL DE RECTIFICACION



NACIONES UNIDAS

1961

CONVENCION SOBRE EL DERECHO INTERNACIONAL DE RECTIFICACION

PREÁMBULO

Los Estados Contratantes,

Deseosos de hacer efectivo el derecho de sus pueblos a estar plena y fielmente informados,

Deseosos de mejorar la mutua comprensión entre sus pueblos mediante la libre circulación de informaciones y opiniones,

Deseosos de proteger así a la humanidad contra el flagelo de la guerra, de impedir la repetición de toda agresión, cualquiera que sea su procedencia, y de combatir toda propaganda encaminada a provocar o estimular cualquier amenaza a la paz, quebrantamiento de la paz o acto de agresión, o que pueda producir tales efectos,

Considerando el peligro que para el mantenimiento de relaciones amistosas entre los pueblos y para la conservación de la paz entraña la publicación de informaciones inexactas,

Considerando que la Asamblea General de las Naciones Unidas recomendó, en su segundo período ordinario de sesiones, la adopción de medidas destinadas a combatir la difusión de informaciones falsas o tergiversadas, que puedan ser perjudiciales para las relaciones amistosas entre los Estados,

Considerando, sin embargo, que no es factible por el momento instituir en el plano internacional un procedimiento para averiguar la exactitud de las informaciones que pueda llevar a la imposición de sanciones por la publicación de informaciones falsas o tergiversadas,

Considerando, además, que para impedir la publicación de informaciones de esta índole o reducir sus efectos perniciosos es, ante todo, necesario elevar el sentido de responsabilidad de quienes se dedican profesional-

mente a su difusión, y fomentar la amplia circulación de las noticias,

Considerando que un medio eficaz para lograr estos fines es dar a los Estados directamente perjudicados por una información que consideren falsa o tergiversada y que haya sido difundida por una agencia de información, la posibilidad de asegurar una publicidad adecuada a sus rectificaciones,

Considerando que la legislación de ciertos Estados no establece un derecho de rectificación del que puedan valerse los gobiernos extranjeros y que, en consecuencia, es conveniente instituir tal derecho en el plano internacional, y

Habiendo resuelto concertar una Convención al efecto,

Han convenido en lo siguiente:

ARTÍCULO I

A los efectos de la presente Convención:

1. La expresión "despacho informativo" se aplica al material de información transmitido por escrito o por vía de telecomunicaciones, en la forma habitualmente empleada por las agencias de información para transmitir tal material de información, antes de su publicación, a diarios, publicaciones periódicas y organizaciones de radiodifusión.

2. La expresión "agencia de información" se aplica a toda organización, pública o privada, de prensa, radio, cine, televisión o telefotocopia, regularmente dedicada a la obtención y difusión de material de información, creada y organizada con arreglo a las leyes y reglamentos del Estado Contratante en cuyo territorio esté situada la oficina central de la agencia, y que funcione con arreglo a las leyes y reglamentos del Estado Contratante en cuyo territorio ejerza su actividad.

3. La palabra "corresponsal" se aplica a todo nacional de un Estado Contratante o a toda persona empleada por una agencia de información de un Estado Contratante, que en cualquiera de los dos casos se dedique profesionalmente a la obtención y difusión de material de información, y que, cuando se encuentre fuera de su país, se identifique como corresponsal por un pasaporte válido o por un documento análogo aceptado internacionalmente.

ARTÍCULO II

1. Reconociendo que la responsabilidad profesional de los corresponsales y de las agencias de información les impone dar cuenta de los hechos sin discriminación y sin separarlos de los elementos conexos necesarios para su recta apreciación, a fin de fomentar el respeto de los derechos humanos y de las libertades fundamentales, favorecer la comprensión y la cooperación entre las naciones y contribuir al mantenimiento de la paz y la seguridad internacionales;

Considerando asimismo que, conforme a la ética profesional, todos los corresponsales y agencias de información, en el caso de que se haya demostrado que ciertos despachos informativos transmitidos y publicados por ellos son falsos o tergiversados, deberían seguir la práctica establecida de transmitir por los mismos medios, o de publicar, rectificaciones de tales despachos;

Los Estados Contratantes convienen en que, cuando un Estado Contratante alegue que determinado despacho informativo, capaz de perjudicar sus relaciones con otros Estados o su prestigio o dignidad nacionales, es falso o tergiversado y tal despacho informativo haya sido transmitido de un país a otro por corresponsales o agencias de información de un Estado Contratante o no contratante, y publicado o difundido en el extranjero, aquel Estado podrá presentar su versión de los he-

chos (denominada en adelante "comunicado") a los Estados Contratantes en cuyos territorios haya sido publicado o difundido. Al mismo tiempo, se enviará un ejemplar del comunicado al corresponsal o a la agencia de información interesados, a fin de que tal corresponsal o agencia de información pueda rectificar el despacho informativo de que se trate.

2. Tales comunicados sólo podrán referirse a despachos informativos y no deberán contener comentarios ni expresar opiniones. No serán más extensos de lo necesario para rectificar la alegada inexactitud o tergiversación y deberán ir acompañados del texto íntegro del despacho tal como fué publicado y difundido y de la prueba de que ha sido enviado desde el extranjero por un corresponsal o por una agencia de información.

ARTÍCULO III

1. Dentro del plazo más breve posible y en todo caso dentro de los cinco días hábiles siguientes a la fecha de recibo de un comunicado transmitido con arreglo a las disposiciones del artículo II, todo Estado Contratante, sea cual fuere su opinión respecto de los hechos de que se trate, deberá:

a) Distribuir el comunicado a los corresponsales y agencias de información que ejerzan actividades en su territorio, por las vías habitualmente utilizadas para la transmisión de informaciones sobre asuntos internacionales destinadas a la publicación; y

b) Transmitir el comunicado a la oficina principal de la agencia de información cuyo corresponsal sea responsable del envío del respectivo despacho, si tal oficina esté situada en su territorio.

2. En caso de que un Estado Contratante no cumpla la obligación que le impone este artículo respecto de un comunicado de otro Estado Contratante, este último podrá aplicar

el principio de reciprocidad y observar la misma actitud cuando el Estado que haya faltado a sus obligaciones le presente ulteriormente un comunicado.

ARTÍCULO IV

1. Si alguno de los Estados Contratantes al cual se haya transmitido un comunicado con arreglo al artículo II no cumple, dentro del plazo prescrito, las obligaciones impuestas en el artículo III, el Estado Contratante que ejerza el derecho de rectificación podrá remitir tal comunicado, acompañado del texto íntegro del despacho publicado o difundido, al Secretario General de las Naciones Unidas; y, al mismo tiempo, notificará su gestión al Estado objeto de la reclamación, el cual podrá, dentro de los cinco días hábiles siguientes a la fecha de recibo de la notificación, presentar al Secretario General sus observaciones, que sólo podrán referirse a la alegación de no haber cumplido las obligaciones que le impone el artículo III.

2. En todo caso, dentro de los diez días hábiles siguientes a la fecha de recibo del comunicado, el Secretario General deberá dar, por los medios de difusión de que disponga, adecuada publicidad al comunicado, acompañado del despacho y de las observaciones eventualmente presentadas por el Estado objeto de la reclamación.

ARTÍCULO V

Toda controversia entre dos o más Estados Contratantes respecto a la interpretación o a la aplicación de la presente Convención que no sea resuelta por negociaciones, será sometida a la decisión de la Corte Internacional de Justicia, a menos que los Estados Contratantes interesados convengan en otro modo de arreglo.

ARTÍCULO VI

1. La presente Convención quedará abierta a la firma de todos los Estados Miembros

de las Naciones Unidas, de todo Estado invitado a la Conferencia de las Naciones Unidas sobre Libertad de Información, celebrada en Ginebra en 1948, así como de cualquier otro Estado autorizado al efecto por una resolución de la Asamblea General.

2. La presente Convención será ratificada por los Estados signatarios, conforme a sus respectivos procedimientos constitucionales. Los instrumentos de ratificación serán depositados en la Secretaría General de las Naciones Unidas.

ARTÍCULO VII

1. La presente Convención quedará abierta a la adhesión de todos los Estados a que se refiere el párrafo 1 del artículo VI.

2. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en la Secretaría General de las Naciones Unidas.

ARTÍCULO VIII

Cuando seis de los Estados a que se refiere el párrafo 1 del artículo VI hayan depositado sus respectivos instrumentos de ratificación o adhesión, la presente Convención entrará en vigor entre ellos treinta días después de la fecha en que haya sido depositado el sexto instrumento de ratificación o adhesión. La Convención entrará en vigor para cada uno de los Estados que ulteriormente la ratifiquen o se adhieran a ella, treinta días después de la fecha en que hayan depositado su respectivo instrumento de ratificación o de adhesión.

ARTÍCULO IX

Las estipulaciones de la presente Convención se extenderán o serán aplicables igualmente al territorio metropolitano de cada Estado Contratante y a todos los territorios, ya sean no autónomos, en fideicomiso o coloniales, que estén administrados o gobernados por tal Estado.

ARTÍCULO X

Todo Estado Contratante podrá denunciar la presente Convención mediante notificación dirigida al Secretario General de las Naciones Unidas. La denuncia surtirá efecto seis meses después de la fecha en que el Secretario General haya recibido la notificación.

ARTÍCULO XI

La presente Convención cesará en su vigencia a partir de la fecha en que se haga efectiva la denuncia que reduzca a menos de seis el número de los Estados Partes.

ARTÍCULO XII

1. Todo Estado Contratante podrá pedir en cualquier momento la revisión de la presente Convención, mediante notificación dirigida al Secretario General de las Naciones Unidas.

2. La Asamblea General determinará las medidas que en su caso hayan de adoptarse respecto de tal petición.

ARTÍCULO XIII

El Secretario General de las Naciones Unidas notificará a los Estados a que se refiere el párrafo 1 del artículo VI:

a) Las firmas, ratificaciones y adhesiones que reciba en virtud de los artículos VI y VII;

b) La fecha en que la presente Convención entre en vigor en virtud del artículo VIII;

c) Las denuncias que reciba en virtud del artículo X;

d) La abrogación en virtud del artículo XI;

e) Las notificaciones que reciba en virtud del artículo XII.

ARTÍCULO XIV

1. La presente Convención, cuyos textos en chino, español, francés, inglés y ruso serán igualmente auténticos, quedará depositada en los archivos de las Naciones Unidas.

2. El Secretario General de las Naciones Unidas enviará copia certificada de la presente Convención a cada uno de los Estados a que se refiere el párrafo 1 del artículo VI.

3. La presente Convención será registrada en la Secretaría de las Naciones Unidas, en la fecha en que comience su vigencia.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados para ello por sus respectivos Gobiernos, han firmado la presente Convención, la cual ha sido abierta a la firma en Nueva York, el treinta y uno de marzo de mil novecientos cincuenta y tres.

FOR AFGHANISTAN:

POUR L'AFGHANISTAN:

阿富汗:

За Афганистан:

FOR EL AFGANISTÁN:

FOR ALBANIA:

POUR L'ALBANIE:

阿爾巴尼亞:

За Албанию:

FOR ALBANIA:

FOR ARGENTINA:

POUR L'ARGENTINE:

阿根廷:

За Аргентину:

FOR LA ARGENTINA:

Rodolfo Muñoz

11th June 1953

FOR AFGHANISTAN:

POUR L'AFGHANISTAN:

阿富汗:

За Афганистан:

FOR EL AFGANISTÁN:

FOR ALBANIA:

POUR L'ALBANIE:

阿爾巴尼亞:

За Албанию:

FOR ALBANIA:

FOR ARGENTINA:

POUR L'ARGENTINE:

阿根廷:

За Аргентину:

FOR LA ARGENTINA:

Rodolfo Muñoz

11th June 1953

FOR BRAZIL:

POUR LE BRÉSIL:

巴西:

За Бразилию:

FOR EL BRASIL:

FOR BULGARIA:

POUR LA BULGARIE:

保加利亞:

За България:

FOR BULGARIA:

FOR THE UNION OF BURMA:

POUR L'UNION BIRMANE:

緬甸聯邦:

За Бирманский Союз:

FOR LA UNIÓN BIRMANA:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:

白俄羅斯蘇維埃社會主義共和國:

За Белорусскую Советскую Социалистическую Республику:

FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CANADA:

POUR LE CANADA:

加拿大:

За Канаду:

FOR EL CANADÁ:

FOR CHILE:

POUR LE CHILI:

智利:

За Чили:

FOR CHILE:

Rudecindo ORTEGA

22 de Abril de 1953

FOR CHINA:

POUR LA CHINE:

中國:

За Китай:

FOR LA CHINA:

FOR COLOMBIA:

POUR LA COLOMBIE:

哥倫比亞:

За Колумбию:

FOR COLOMBIA:

FOR COSTA RICA:

POUR LE COSTA-RICA:

哥斯大黎加:

За Коста-Рику:

FOR COSTA RICA:

FOR CUBA:

POUR CUBA:

古巴:

За Кубу:

FOR CUBA:

FOR CZECHOSLOVAKIA:

POUR LA TCHÉCOSLOVAQUIE:

捷克斯洛伐克:

За Чехословакию:

FOR CHECOESLOVAQUIA:

FOR DENMARK:

POUR LE DANEMARK:

丹麥:

За ДАНИЮ:

FOR DINAMARCA:

FOR THE DOMINICAN REPUBLIC:

POUR LA RÉPUBLIQUE DOMINICAINE:

多明尼加共和國:

За Доминиканскую Республику:

FOR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:

POUR L'ÉQUATEUR:

厄瓜多:

За Эквадор:

FOR EL ECUADOR:

José V. TRUJILLO

FOR EGYPT:

POUR L'EGYPTE:

埃及:

За Египет:

FOR EGIPTO:

Abdel Meguid RAMADAN

27/1/1955

FOR EL SALVADOR:

POUR LE SALVADOR:

薩爾瓦多:

За Сальвадор:

FOR EL SALVADOR:

M. Rafael URQUÍA

11 de marzo de 1958

FOR ETHIOPIA:

POUR L'ETHIOPIE:

阿比西尼亞:

За Эфиопию:

FOR ETIOPÍA:

Ato Zawde Gabre HEYWOT

FOR FINLAND:

POUR LA FINLANDE:

芬蘭:

За Финляндию:

FOR FINLANDIA:

FOR FRANCE:

POUR LA FRANCE:

法蘭西:

За Францию:

FOR FRANCIA:

Sous réserve de ratification

Henri HORPENOT

2 avril 1954

FOR GREECE:

POUR LA GRÈCE:

希臘:

За Грецию:

FOR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
瓜地馬拉:
За Гватемалу:
POR GUATEMALA:

Con reserva al artículo V¹
Eduardo CASTILLO ARRIOLA
Abril 1^o, 1953

FOR HAITI:
POUR HAÏTI:
海地:
За Гаити:
POR HAÏTÍ:

FOR THE HASHEMITE KINGDOM OF JORDAN:
POUR LE ROYAUME DE LA JORDANIE HACHÉMITE:
約但哈希米德王國:
За Хашемитское Королевство Иордании:
POR EL REINO DE JORDANIA HACHIMITA:

FOR HONDURAS:

POUR LE HONDURAS:

洪都拉斯:

За Гондурас:

FOR HONDURAS:

FOR HUNGARY:

POUR LA HONGRIE:

匈牙利:

За Венгрию:

FOR HUNGRIA:

FOR ICELAND:

POUR L'ISLANDE:

冰島:

За Исландию:

FOR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За Индию:
POR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亞:
За Индонезию:
POR INDONESIA:

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
POR IRÁN:

FOR IRAQ:

POUR L'IRAQ:

伊拉克:

За Ирак:

FOR IRAK:

FOR IRELAND:

POUR L'IRLANDE:

愛爾蘭:

За Ирландию:

FOR IRLANDA:

FOR ISRAEL:

POUR ISRAËL:

以色列:

За Израиль:

FOR ISRAEL:

FOR ITALY:

POUR L'ITALIE:

義大利:

За Италию:

FOR ITALIA:

FOR LEBANON:

POUR LE LIBAN:

黎巴嫩:

За Ливан:

FOR EL LÍBANO:

FOR LIBERIA:

POUR LE LIBÉRIA:

利比里亞:

За Либерию:

FOR LIBERIA:

FOR THE GRAND DUCHY OF LUXEMBOURG:

POUR LE GRAND-DUCHÉ DE LUXEMBOURG:

盧森堡大公國:

За Великое Герцогство Люксембург:

POR EL GRAN DUCADO DE LUXEMBURGO:

FOR MEXICO:

POUR LE MEXIQUE:

墨西哥:

За Мексику:

POR MÉXICO:

FOR THE KINGDOM OF THE NETHERLANDS:

POUR LE ROYAUME DES PAYS-BAS:

荷蘭王國:

За Королевство Нидерландов:

POR EL REINO DE LOS PAÍSES BAJOS:

FOR NEW ZEALAND:

POUR LA NOUVELLE-ZÉLANDE:

紐西蘭:

За Новую Зеландию:

FOR NUEVA ZELANDIA:

FOR NICARAGUA:

POUR LE NICARAGUA:

尼加拉瓜:

За Никарагуа:

FOR NICARAGUA:

FOR THE KINGDOM OF NORWAY:

POUR LE ROYAUME DE NORVÈGE:

那威王國:

За Королевство Норвегии:

FOR EL REINO DE NORUEGA:

FOR PAKISTAN:

POUR LE PAKISTAN:

巴基斯坦:

За Пакистан:

FOR EL PAKISTÁN:

FOR PANAMA:

POUR LE PANAMA:

巴拿馬:

За Панаму:

FOR PANAMÁ:

FOR PARAGUAY:

POUR LE PARAGUAY:

巴拉圭:

За Парагвай:

FOR EL PARAGUAY:

Oswaldo CHAVES

November 16, 1953

FOR PERU:
POUR LE PÉROU:
祕魯:
За Перу:
POR EL PERÚ:

Carlos MACKENENIE
le 12 novembre 1959

FOR THE PHILIPPINE REPUBLIC:
POUR LA RÉPUBLIQUE DES PHILIPPINES:
菲律賓共和國:
За Филиппинскую Республику:
POR LA REPÚBLICA DE FILIPINAS:

FOR POLAND:
POUR LA POLOGNE:
波蘭:
За Польшу:
POR POLONIA:

FOR PORTUGAL:

POUR LE PORTUGAL:

葡萄牙:

За Португалию:

FOR PORTUGAL:

FOR ROMANIA:

POUR LA ROUMANIE:

羅馬尼亞:

За Румынию:

FOR RUMANIA:

FOR SAUDI ARABIA:

POUR L'ARABIE SAOUDITE:

蘇地亞拉伯:

За Саудовскую Аравию:

FOR ARABIA SAUDITA:

FOR SWEDEN:

POUR LA SUÈDE:

瑞典:

За Швецию:

FOR SUECIA:

FOR SWITZERLAND:

POUR LA SUISSE:

瑞士:

За Швейцарию:

FOR SUIZA:

FOR SYRIA:

POUR LA SYRIE:

敘利亞:

За Сирию:

FOR SIRIA:

FOR THAILAND:

POUR LA THAÏLANDE:

泰國:

За Таиланд:

FOR TAILANDIA:

FOR TURKEY:

POUR LA TURQUIE:

土耳其:

За Турцию:

FOR TURQUÍA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:

POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:

烏克蘭蘇維埃社會主義共和國:

За Украинскую Советскую Социалистическую Республику:

FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOUTH AFRICA:

POUR L'UNION SUD-AFRICAINNE:

南非聯邦:

За Южно-Африканский Союз:

FOR LA UNIÓN SUDAFRICANA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:

POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:

蘇維埃社會主義共和國聯盟:

За Союз Советских Социалистических Республик:

FOR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:

POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:

大不列顛及北愛爾蘭聯合王國:

За Соединенное Королевство Великобритании и Северной Ирландии:

FOR EL REINO UNIDO DE LA GRAN BRETAÑA E IRLANDA DEL NORTE:

FOR THE UNITED STATES OF AMERICA:

POUR LES ETATS-UNIS D'AMÉRIQUE:

美利堅合衆國:

За Соединенные Штаты Америки:

FOR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR URUGUAY:

POUR L'URUGUAY:

烏拉圭:

За Уругвай:

FOR EL URUGUAY:

FOR VENEZUELA:

POUR LE VENEZUELA:

委內瑞拉:

За Венесуэлу:

FOR VENEZUELA:

FOR YEMEN:

POUR LE YÉMEN:

葉門:

За Йемен:

FOR EL YEMEN:

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE:

南斯拉夫:

За Югославию:

FOR YUGOESLAVIA:

I hereby certify that the foregoing text is a true copy of the text of the Convention on the International Right of Correction, opened for signature at New York on 31 March 1953, the original of which is deposited with the Secretary-General of the United Nations.

For the Secretary-General:

The Legal Counsel

Je certifie que le texte qui précède est la copie conforme du texte de la Convention relative au droit international de rectification, ouverte à la signature à New York, le 31 mars 1953, dont l'original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

Pour le Secrétaire général:

Le Conseiller juridique

A handwritten signature in black ink, appearing to be 'C. H. ...', written over a horizontal line.

United Nations, New York

15 May 1961

Organisation des Nations Unies, New York

Le 15 mai 1961

Certified true copy XVII.1
Copie certifiée conforme XVII.1
February 2006